

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 1987 **1990**
T.A. No.

DATE OF DECISION 30-10-1990.

<u>Shri D.N. Bhargava</u>	Petitioner
<u>Shri Madhav Panikkar</u>	Advocate for the Petitioner(s)
Versus	
<u>Union of India</u>	Respondent
<u>None</u>	Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN

The Hon'ble Mr. D.K. CHAKRAVORTY, MEMBER (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

JUDGEMENT

(Judgement of the Bench delivered by
Hon'ble Mr.D.K. Chakravorty, Member(A))

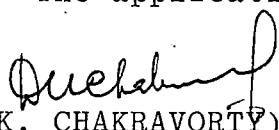
We have heard the learned counsel of the applicant. The prayer contained in this application is that the impugned order dated 18.9.1990 issued by the Director General of Works, C.P.W.D., New Delhi be quashed. By impugned order, the applicant has been given time upto 28.9.90 to give his reply to the respondents as regards fixation of his seniority in the grade of Assistant Executive Engineer(Civil).
2. Despite service of notice on the respondents, none appeared on their behalf. The question of correct fixation of seniority of the applicant is

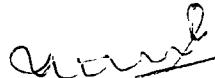
in issue in OA-538/1990 which is pending in the Tribunal.

3. On 1.10.90, when this application was listed for hearing, the Tribunal passed an interim order directing the respondents to give time to the applicant to make representation, if any, against the proposed revision of seniority, upto 31.10.1990. After hearing the learned counsel of the applicant today, we dispose of the main application with the direction that the applicant may make his representation, if any, within two weeks and that the respondents shall consider the representation within two weeks thereafter.

4. The learned counsel of the applicant stated that OA-538/1990 in which the same issue has been raised, is listed for further directions on 9.11.1990. As the same issue is pending adjudication to the Tribunal, it is for the applicant to make an appropriate representation to the respondents.

The application is disposed of accordingly.


(D.K. CHAKRAVORTY)
MEMBER(A)


(P.K. KARTHA)
VICE CHAIRMAN

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